

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.246 - **CP/22(AHM)2022**
With

ITEM No.247 – IA/79(AHM)2022

ITEM No.248 - IA/36(AHM)2023

ITEM No.249 - Cont.Pet/4(AHM)2023

ITEM No.250 - IA/52(AHM)2023

ITEM No.251 - IA/61(AHM)2023

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Iqbal singh Jagdish singh Saluja & Anr
V/s

.....Applicant

Sahiba Limited & Ors

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Dhiren Dave

For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Pranjali Buch, Adv.
for Mr. Parth Contractor, Adv.

For the RoC : Ms. Rupa Sutar, Dy. RoC

ORDER

**CP/22(AHM)2022, IA/79(AHM)2022, IA/36(AHM)2023, Cont.Pet/4(AHM)2023,
IA/52(AHM)2023 & IA/61(AHM)2023**

None present for RoC.

List for further consideration on 13.06.2024.

Interim relief, if any, is to be continued till next date of hearing

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)